

(d) if so, whether progressive provisions from such Bills will be incorporated in the Centre's Bill?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI) : (a) to (d) A Group of Ministers was constituted by the Government to deliberate on the matter and make recommendations. The Group of Ministers has since met and the Government is seized of the matter. As per the available information, Government of India has no information of the bill introduced in the legislative assembly of West Bengal on this subject.

People left out of final NRC

1788. SHRI SUSHIL KUMAR GUPTA:

SHRIMATI JHARNA DAS BAIDYA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that more than 19 lakhs of the 3.29 crore applicants in Assam were left out of final National Register of Citizens (NRC); and

(b) the details of action Government is contemplating to take against the illegal immigrants?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI) : (a) National Register of Citizens (NRC) has been updated in the State of Assam under the provisions of the Citizenship Act, 1955 and the Schedule framed under Rule 4A(4) of the Citizenship Rules, 2003. The whole exercise is monitored by the Hon'ble Supreme Court of India. 19,06,657 number of persons are not found eligible for inclusion in the final NRC published on 31st August, 2019. Any person not satisfied with the outcome of the decisions for inclusion of her/his name in final NRC may prefer appeal before the designated Tribunal constituted under the Foreigners (Tribunals) Order, 1964.

(b) The powers for deportation/repatriation of a foreigner are vested in the Central Government in terms of Section 3 (2) (c) of the Foreigners Act, 1946. Central Government has the powers to issue (deportation) orders providing that the foreigner shall not remain in India or in any prescribed area therein. Further, in terms of Section 3(2) (e) of the Foreigners Act, 1946 read with para 11 (2) of the Foreigners Order, 1948, Central Government has the powers to issue (detention) orders requiring the foreigner

to reside in a particular place and imposing restriction on his movements. These powers of detention and deportation of illegal foreigner enjoyed by the Central Government have also been entrusted to the State Governments under Article 258(1) of Constitution of India and UT Administrations have been directed to use these powers under Article 239 of Constitution of India. As such, all States and UT Administrations have full powers to detain, detect and deport any foreign national under the entrusted powers.

Deaths in police custody and jails

†1789. SHRIMATI CHHAYA VERMA :

SHRI VISHAMBHAR PRASAD NISHAD:

CH. SUKHRAM SINGH YADAV:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a large number of deaths of civilians are taking place in police custody and inside jails, for which the Supreme Court has expressed its concern;

(b) whether the Central Government, State Governments and Union Territories are considering to set up Human Right Courts in every district in view of cases of deaths occurring in police custody and inside jails; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY) : (a) A statement provided by National Human Rights Commission (NHRC) indicating the number of cases of death in judicial custody and police custody during the last three years is given in the Statement (*See below*) Pursuant to the directions of NHRC, every death in judicial or police custody is to be reported to NHRC within 24 hours of its occurrence.

(b) and (c) Under Section 30 of the Protection of Human Rights Act, 1993, the State Governments for the purpose of providing speedy trial of offences may with the concurrence of Chief Justice of the concerned High Court, by a notification specify a Court of Sessions in each district, a Human Rights Court to try the offences arising out of the violation of Human Rights. The responsibility in this regard rests with the respective State Governments.

†Original notice of the question was received in Hindi.